

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A NO.21 OF 2013
Cuttack, the 22nd day of Janauary, 2013

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

S.K. Panda,
aged about 35 years,
S/o-S. Panda resident of Nuasahi,
P.o.-Prataprudrapur,
P.S-Baliana, Via-Balipatna,
Dist-Khurda,
Now working as Daily Wages Worker,
Technical Section Archeological Survey of India
Ex-IV-Bhubaneswar
Dist-Khurda

...Applicant

(Advocate(s) for the Applicant M/s- B. Dash, P.K. Mohanty, A.K. Panda)

VERSUS

Union of India

1. Represented through
Director General,
Archeological Survey of India,
Janpath, New Delhi-110011
2. Superintendent,
Archeological Survey of India,
Ex-IV- Purartattva Niwas,
Tosali Apartment,
Satya Nagar, Bhubaneswar,
Dist-Khurda
3. The Secretary,
Department of Culture,
New Delhi

... Respondents

(Advocate- Mr. U.B.Mohapatra, SSC)

ORDER(Oral)

MR. R.C. MISRA, MEMBER (A):

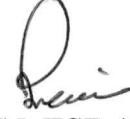
Heard Shri B.Dash, learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel appearing on behalf of the Respondents.

2. The case of the applicant is that he was engaged as a piece rated worker in the Archaeological Survey of India and has been retrenched from his job even though there is still work going on. I find from the records that the applicant had made a representation to the Director General of Archaeological Survey of India for taking him back to job.

3. However, after listening ^{to} both the parties, I direct that the applicant should make a fresh representation to the Superintendent Archaeologist (Res.No.2) within a period of two weeks from to-day and if such a representation is made, the ~~former~~ ^{Resp no. 2} shall consider and dispose of the said representation by a reasoned order within a period of eight weeks from the date of receipt of such representation, suitably intimating the applicant.

4. With the above observation and direction, this O.A. is disposed of. No costs

5. Send a copy of this order along with paper book to Respondent No.2 for compliance. Free copies of this order be made over to the learned counsel for the parties.



(R.C.MISRA)
MEMBER

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